

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Service Tax Appeal No. 1975 of 2012**

(Arising out of Order-in-Original No. 08/2012 dated 29/03/2012 passed  
by the Commissioner of Central Excise, Bangalore.)

**M/s. AXA TECHNOLOGIES  
SHARED SERVICES PVT LTD**

*(Formerly known as AXA Technology Services  
India Pvt. Ltd.)*

2<sup>ND</sup> FLOOR, No.3, TOWER-B,  
RMZ INFINITY,  
OLD MADRAS ROAD,  
BANGALORE 560 016

Appellant(s)

*VERSUS*

**Commissioner of Central Excise,  
Customs and Service Tax  
BANGALORE-I**

POST BOX No. 5400, CR BUILDINGS,  
BANGALORE – 560 001.  
KARNATAKA

Respondent(s)

**APPEARANCE:**

None for the Appellant

Smt. C. V. Savitha, Superintendent, Authorised Representative for the Respondent

**CORAM:**

**HON'BLE MR. S.K. MOHANTY, JUDICIAL MEMBER**

**HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

**Final Order No. 20715 / 2021**

Date of Hearing: 24/08/2021

Date of Decision: 24/08/2021

**Per : AS PER BENCH**

None for the appellant. We find from the records that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order dictated and pronounced in open court on **24/08/2021**.)

**(S.K. MOHANTY)**  
**JUDICIAL MEMBER**

**(P. ANJANI KUMAR)**  
**TECHNICAL MEMBER**

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